

- Note :— 1. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
2. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.
All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.
3. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the seniormost Hon'ble Judge presiding over such Benches.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 29th July, 2016

DIVISION BENCHES

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| 1. Hon'ble The Chief Justice & Hon'ble Mr. Justice Chakradhari Sharan Singh | I. CWJC - Relating to PIL (a). CWJC- Relating to Validity of Acts, Rules & Regulations etc. (b). CWJC- Relating to State excise, Central Taxation etc. (c). CWJC - Relating to Judicial Service (d). LPA (2016) (e). Original Criminal Misc.(D.B.) (f). Civil Review (D.B.)—Orders, Admission & Hearing II.Cr. Appeal (D.B.)— Orders & Admission III.Cr. Appeal (D.B.)— Urgent and Assigned matters—Hearing IV. Any other civil matters not assigned to any other D.B. V.Cr. W. J. C. — Habeas corpus(D.B.) other than B.C.C. Act — Orders, Admission & Hearing. |
| 2. Hon'ble Mr. Justice Hemant Gupta & Hon'ble Mr. Justice Ahsanuddin Amanullah | I.LPA (2014 & 2015) — Orders , Admission & Hearing II.CWJC—CAT Matters(2014 to 2016)—Orders, Admission & Hearing III. CWJC (State Taxation Matters) / M. A. (Taxation)— Orders , Admission & Hearing |
| 3. Hon'ble Mr. Justice Navaniti Prasad Singh & Hon'ble Justice Smt. Nilu Agarawal | I.LPA (upto 2013) — Orders , Admission & Hearing II. CWJC— CAT Matters (upto 2013)— Orders, Admission & Hearing. III. Cr. W. J. C. — Habeas corpus (D.B.) -B.C.C. Act— Orders, Admission & Hearing. IV. M.A. (Family Court Matters) Orders, Admission & Hearing VI. MJC (D.B.) — Orders , Admission & Hearing VI. Specially Assigned Matters |
| 4. Hon'ble Mr. Justice Samarendra Pratap Singh & Hon'ble Mr. Justice Rajendra Kumar Mishra | I. Criminal Appeals (D.B.) (Custody matters)- Orders, Orders on Petitions & Hearing II. Cr. Appeal (D.B.) (Old Matters) — Hearing III. Death Reference- Hearing |

CIVIL & CRIMINAL SINGLE BENCHES

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|---|--|
| 1. Hon'ble The Chief Justice (Monday & Thursday or any other day fixed) | At 3.30 P.M. — Cr. WJC - (2016) |
| Hon'ble The Chief Justice (1st & 3rd Tuesday of every month or any other day fixed) | At 3.30 P.M. — Request Case - (2016) |
| 2. Hon'ble Mr. Justice Ramesh Kumar Datta | I. CWJC — Group —IV —Orders, Admission & Hearing (2015 -2016) II. Specially Assigned Matters |

3. Hon'ble Mr. Justice Ajay Kumar Tripathi
- Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2014 to 2016)
Group -II — Education Matters, other service matters — Orders , Admission & Hearing (From 2013)
Specially Assigned Matters
4. Hon'ble Mr. Justice Kishore K. Mandal
- I.Group — V (other un categorized Misc. matters,)
Cooperative matters, Municipal Corporation, Zila Parishad -- Orders, Admission & Hearing
II. Election Petitions
III.Specially Assigned Matters
5. Hon'ble Mr. Justice Dr. Ravi Ranjan
- I. CWJC -- Group — V - Religious Trust, Housing Board, wakf Act, Encroachment / Demolition, Arms Act , E.C. Act, Stamp Act, Arbitration, Foreigners Act, Gram panchayat Matters, PRDA, Indira Vikas—Orders, Admission & Hearing
II. Election matters Relating to Cooperative matters, Gram panchayat Zila Parishad, Municipal Corporation & University
III. Others election related matters except election petition relating to MLAs/ MPs.—Orders, Admission & Hearing
IV. CWJC—Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (Up to 2010)
V. Specially Assigned Matters
6. Hon'ble Mr. Justice Jyoti Saran
- I. CWJC- Group — II — (Compulsory retirement ,Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.) — Orders , Admission & Hearing
II. Friday 1st half Group — V -(Industrial Law/ E.S.I. / E.P.F., Forest Act, Registration Act, Mines Act, Public Drainage /Telephone , B.B.C. Act.), Electricity Act, Freedom fighter , Citizenship, Pollution , Jawahar Rojgar / Notified Area, S.F.C — Orders, Admission & Hearing
III. Specially Assigned Matters
7. Hon'ble Mr. Justice Rakesh Kumar
- I. Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2011 & 2012)
II. Group -II — Education Matters, other service matters — Orders , Admission & Hearing (Up to 2012)
III.Specially Assigned Matters

8. Hon'ble Mr. Justice Birendra Prasad Verma
- I. CWJC —Group — III —Orders , Admission & Hearing
 - II. Testamentary cases / Suits — Orders, Admission & Hearing (on Friday 2nd half) — At 2.15 P.M.
 - III. Company Petition & Company application— Orders, Admission & Hearing — (Thursday) –At 2.15 P.M.
 - IV. Specially Assigned Matters
9. Hon'ble Mr. Justice Dinesh Kumar Singh
- I. Criminal Misc. Matters under Section 438 Cr. P.C. (2016) (Fresh Cases)
 - II. Criminal Misc. Matters under Section 438 & 439 Cr. P.C.— NDPS Act and 498-A IPC
 - III. Criminal Misc. Matters under Section 482 Cr. P.C. (from 28-03-2016)
10. Hon'ble Mr. Justice Mungeshwar Sahoo
- I. F. A. — Order and Hearing (Up to 1989)
 - II. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) (2015 & 2016) & Civil Misc. cases arising for civil court —Orders, Admission & Hearing.(2016)
 - III. Specially Assigned Matters
11. Hon'ble Mr. Justice Hemant Kumar Srivastava
- Criminal Misc. Matters under Section 439 Cr. P.C. (Fresh cases)
12. Hon'ble Mr. Justice V. Nath
- I. Second Appeals — Order , Admission & Hearing Civil Revision —Orders, Admission & Hearing.
 - II. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) —Orders, Admission & Hearing.(2014)
13. Hon'ble Mr. Justice Shivaji Pandey
- CWJC — Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2013)
& Specially Assigned Matters
14. Hon'ble Mr. Justice Ashwani Kumar Singh
- I. Criminal Appeal, Govt. Appeal, SLA against Acquittal (S.J.)— Orders, Admission & Hearing
 - II. Govt. Appeals and Criminal Application under Section 341 Cr. P. C. — Orders, Admission & Hearing.
 - III. Criminal Misc. Matters under Section 482 Cr. P.C. (Up to 2015 & 2016) — Orders, Admission & Hearing
 - IV. Cr. WJC (S.J.) — Orders , Admission & Hearing
 - V. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer— Orders, Admission & Hearing.
 - VI.— Criminal Revisions Arising From Orders of Conviction, Transfer & Criminal Misc. Matters etc.
 - VII-Any others matters not assigned to any other Bench.— Orders , Admission & Hearing
 - VIII. Specially Assigned Matters
15. Hon'ble Mr. Justice Vikash Jain
- I. CWJC — Group —IV —Orders, Admission & Hearing (upto 2012 to 2014)
 - II. Matters arising from DRT — Orders, Admission & Hearing
 - III. Request Cases (Upto 2015)- Orders, Admission & Hearing
 - IV. Specially Assigned Matters

16. Hon'ble Mr. Justice Aditya Kumar Trivedi I. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) —Orders, Admission & Hearing.(upto 2013)
II. MJC.— Orders, Admission & Hearing.
III. Other Civil matters not assigned to any other Bench — Orders, Admission & Hearing.
IV. Specially Assigned Matters
17. Hon'ble Mr. Justice Chakradhari Sharan Singh (Monday & Thursday or any other day fixed and 1st & 3rd Tuesday of every month) or any other day fixed) At 3.30 P.M.—I.Criminal Misc. Matters under Section 438 Cr. P.C.
II. CWJC- Retirement benefit (State Govt. Services) — Orders, Admission & Hearing
III. CWJC — Retirement benefit (Body Corporate / Municipal Corporation Services etc.)— Orders, Admission & Hearing
IV.—CWJC—Retirement benefit (University and others.— Orders, Admission & Hearing
V. Specially Assigned Matters
18. Hon'ble Mr. Justice Prabhat Kumar Jha Criminal Misc. Matters under Section 438 Cr. P.C.
19. Hon'ble Mr. Justice Jitendra Mohan Sharma I. F.A.— Orders & Hearing (From 1990)
II. Miscellaneous Appeals — Orders, Admission & Hearing.
III. Specially Assigned Matters
20. Hon'ble Justice Smt. Anjana Mishra- Criminal Misc. Matters under Section 438 Cr. P.C.
21. Hon'ble Mr. Justice Sudhir Singh Criminal Misc. Matters under Section 439 Cr. P.C.

Civil Review Petitions in Single Judge matters to be listed as per Tiedup of the Bench Concerned / Roster of the subject matter.